

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No. 500/SO/2024

DATED: 06.03.2025

CIRCULAR No. 02/SO/2025

Sub: High Court of Andhra Pradesh – Permission to the Muslim employees working in the District Judiciary and also in the offices are under Administrative Control of the High Court of Andhra Pradesh to leave the office one hour before closing time of office on all working days during the month of **Ramzan i.e., from 02.03.2025 to 30.03.2025** – Granted.

The High Court is pleased to pass the following order:

The Muslim employees working in the District Judiciary in Andhra Pradesh and also in the offices under Administrative control of the High Court of Andhra Pradesh viz., A.P. Judicial Academy, A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee, are hereby permitted to leave the office early one hour before closing time of office on all working days during the month of **Ramzan i.e., from 02.03.2025 to 30.03.2025** to perform necessary spiritual rituals and traditions. This is, however, subject to the exigencies of work.


FAC. REGISTRAR GENERAL

To

1. All the Registrars, High Court of Andhra Pradesh.
2. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
3. The Prl. Private Secretary to the Hon'ble Chief Justice, High Court of Andhra Pradesh, Amaravati.
4. All the District Judges in the State of Andhra Pradesh.
5. The Director, Andhra Pradesh Judicial Academy, Mangalagiri.
6. The Chief Judge, City Civil Court, Vijayawada.
7. The Metropolitan Sessions Judge, Vijayawada and Visakhapatnam.
8. The Director, Mediation and Arbitration Centre, High court of Andhra Pradesh.
9. The Member Secretary, A.P. State Legal Services Authority.
10. The Secretary, High Court Legal Services Committee, Amaravathi.